

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.166/MP/2025

Subject : Petition under Section 79(1)(k) of the Electricity Act, 2003, read with Regulation 17 and 18 of the CERC (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022, seeking condonation of delay in complying with the procedure of issuance of Renewable Energy Certificates for FY 2023-24 and other consequential reliefs.

Petitioner : Andhra Pradesh Central Power Distribution Corp. Ltd. (APCPDCL)

Respondent : Grid Controller of India Limited (GCIL)

Date of Hearing : **5.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Sidhant Kumar, Advocate, APCPDCL
Ms. Ekssha Kashyap, Advocate, APCPDCL
Shri Alok Mishra, GCIL
Ms. Himani Dutta, GCIL
Ms. Anisha Chopra, GCIL

Record of Proceedings

At the outset, the representative of the Respondent, GCIL, submitted that the Respondent does not wish to file any reply in the matter, and the Commission may consider the prayers of the Petitioner as may be deemed fit. The learned counsel for the Petitioner, however, sought liberty to file a brief note of submissions to place on record the orders passed by the Commission in similar matters. Considering the said request, the Commission permitted the Petitioner to file its note of submissions within a week.

2. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

sd/-
(T.D. Pant)
Joint Chief (Law)

